दिल्ली विधान सभा

DELHI VIDHAN SABHA

# दिल्ली धूम्रपान निषेध एवं धूम्रपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995

# पर गठित प्रवर समिति का प्रतिवेदन

(1995 का विधेयक संख्या-     )

(19 दिसम्बर, 1995 को प्रस्तुत)

# Report of the Select Committee on THE DELHI PROHIBITION OF SMOKING AND NON-SMOKERS HEALTH PROTETION BILL, 1995

(Presented on 19 December, 1995)

दिल्ली विधान सभा सचिवालय, दिल्ली।

DELHI VIDHAN SABHA SACHIVALAYA

विषय - सूची

1. प्रवर समिति का गठन

2. प्रवर समिति का प्रतिवेदन

3. प्रवर समिति द्वारा पारित विधेयक

4. प्रवर समिति की बैठकों के कार्यवृत्त

...

धूम्रपान निषेध एवं धूम्रपान न करने वालों का

स्वास्थ्य प्रतिरक्षा विधेयक, 1995

पर गठित

प्रवर समिति

## प्रवर समिति का गठन

| | | |
|---|---|---|
| 1. | श्री आलोक कुमार | सभापति |
| 2. | डा. हर्षवर्द्धन<br>(विधेयक के प्रभारी मंत्री) | सदस्य |
| 3. | श्री वासदेव कप्तान | सदस्य |
| 4. | श्री मदन लाल गाबा | सदस्य |
| 5. | श्री कीर्ति आजाद | सदस्य |
| 6. | श्री जग प्रवेश चन्द्र | सदस्य |
| 7. | श्री मतीन अहमद | सदस्य |

## सचिवालय

| | | |
|---|---|---|
| 1. | श्री पी. एन. गुप्ता | सचिव |
| 2. | श्री एस. के. शर्मा | संयुक्त सचिव |
| 3. | श्री एस. के. श्रीवास्तव | समिति अधिकारी |

...

# प्रतिवेदन

दिल्ली धूम्रपान निषेध एवं धूम्रपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995 सदन में दिनांक 7.8.1995 को पुरःस्थापित किया गया था । विचारण की अवस्था में एक संशोधन प्रस्तुत किया गया जो इस प्रकार है -

"दिल्ली धूम्रपान निषेध एवं धूम्रपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995 को अध्यक्ष द्वारा नाम-निर्देशित सात सदस्यीय प्रवर समिति को सौंपा जाए, जो अपना प्रतिवेदन अगले सत्र तक सदन में प्रस्तुत करे ।"

प्रस्ताव सदन द्वारा स्वीकार किया गया और माननीय अध्यक्ष महोदय ने इस उद्देश्य की पूर्ति हेतु निम्नलिखित सदस्यों सहित सहर्ष एक समिति का गठन किया था :

| | | |
|---|---|---|
| 1. | श्री आलोक कुमार | सभापति |
| 2. | डा० हर्ष वर्धन<br>(विधेयक के प्रभारी मंत्री) | सदस्य |
| 3. | श्री वासदेव कप्तान | सदस्य |
| 4. | श्री मदन लाल गाबा | सदस्य |
| 5. | श्री कीर्ति आजाद | सदस्य |
| 6. | श्री जगप्रवेश चन्द्र | सदस्य |
| 7. | श्री मतीन अहमद | सदस्य |

समिति की दिनांक 27.11.1995, 6.12.1995, 13.12.1995 एवं 15.12.1995 को कुल चार बैठकें हुईं ।

बैठकों का कार्यवाही सारांश प्रतिवेदन के साथ संलग्न है ।

प्रवर समिति ने इस प्रतिवेदन को 15.12.1995 को सम्पन्न बैठक में स्वीकार किया था ।

सर्वसम्मति से पारित समिति का प्रतिवेदन इस प्रकार है -

"प्रवर समिति सिफारिश करती है कि प्रवर समिति द्वारा यथासंशोधित विधेयक पारित किया जाये ।"

आलोक कुमार
सभापति

यथा
(प्रवर समिति द्वारा प्रतिवेदित)

(1995 का विधेयक संख्या-6)

# दिल्ली धूम्रपान निषेध एवं धूम्रपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995

राष्ट्रीय राजधानी क्षेत्र दिल्ली में सार्वजनिक कार्य और प्रयोग के स्थलों तथा सार्वजनिक सेवा वाहनों में धूम्रपान निषेध तथा इससे संबंधित अन्य मामलों के लिये प्रावधान करने के लिये एक विधेयक

इसे भारत के गणतन्त्र के 46वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जायेगा :-

संक्षिप्त शीर्षक, विस्तार एवं प्रारंभ :

1. (1) यह अधिनियम दिल्ली धूम्रपान निषेध एवं धूम्रपान न करने वालों का स्वास्थ्य प्रतिरक्षा विधेयक, 1995 कहलायेगा ।

(2) यह सम्पूर्ण राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित होगा

(3) वह उस तिथि से लागू होगा जिस तिथि से सरकार, सरकारी राजपत्र में अधिसूचना द्वारा निश्चित करे :

परन्तु इस अधिनियम के भिन्न-भिन्न उपबंधों के लिये भिन्न-भिन्न तारीखें नियत की जा सकेंगी और ऐसे किसी उपबंध में इस अधिनियम के प्रारम्भ के संबंध में किसी निर्देश का यह अर्थ लगाया जायेगा कि उस उपबंध के प्रवृत्त होने के बारे में निर्देश हैं ।

परिभाषाएं : 2. इस अधिनियम में, जब तक प्रसंग के अनुसार अन्यथा अपेक्षित न हो : -

(क) "विज्ञापन" का अर्थ तथा इसमें शामिल किसी प्रकार की सूचना, परिपत्र, दीवार पोस्टर, इश्तहार, बोर्ड लगाना और किसी प्रकार की प्रकाश, ध्वनि, धूम्र या गैस या किसी अन्य साधन, से धूम्रपान को बढ़ावा देते हों, द्वारा स्पष्ट दिखाई देने वाला संकेत और अभिव्यक्ति "विज्ञापन" का अर्थ तदनुसार होगा ।

(ख) "प्राधिकृत अधिकारी" का अर्थ धारा-4 के अधीन प्राधिकृत व्यक्ति से है ।

(ग) "दिल्ली" का अर्थ - राष्ट्रीय राजधानी दिल्ली से है ।

(घ) "सरकार" का अर्थ - राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार से है

(ङ) "विधान सभा" का अर्थ -दिल्ली विधान सभा से है ।

(च) "सार्वजनिक कार्य या प्रयोग स्थल" का अर्थ- धारा-3 के अंतर्गत घोषित वह क्षेत्र जिसमें सभागृह, अस्पताल भवन, स्वास्थ्य संस्थाएं, मनोरंजन केन्द्र, रेस्तरां, सार्वजनिक कार्यालय, न्यायालय भवन, शैक्षिक संस्थाएं, पुस्तकालय एवं जनसाधारण के भ्रमण स्थान शामिल हैं, लेकिन उनमें कोई खुला स्थान सम्मिलित नहीं है ।

(छ) "सरकारी राजपत्र" का अर्थ - दिल्ली राजपत्र से है ।

(ज) "सार्वजनिक वाहन" का अर्थ - मोटर वाहन अधिनियम, 1988 (1988 का 59) की धारा 2 के खण्ड (25) के अंतर्गत वर्णित वाहन से है ।

(झ) "नियम" का अर्थ - इस अधिनियम के अंतर्गत बनाये गए नियम से है ।

(ड) "धूम्रपान" का अर्थ- किसी भी रूप में तम्बाकू का सेवन चाहे वह सिगरेट, सिगार, बीड़ी या अन्यथा पाइप, रैपर या अन्य किसी उपकरण को सहायता से तम्बाकू सेवन से है ।

सार्वजनिक कार्य या उपयोग के धूम्रपान वर्जित क्षेत्रों की घोषणा

3. इस अधिनियम के लागू होने से तथा तत्पश्चात् सरकार समय-समय पर दिल्ली राजपत्र में अधिसूचना द्वारा उद्देश्यों की पूर्ति हेतु दिल्ली में घोषित सार्वजनिक कार्य या उपयोग के लिये क्षेत्र, धूम्रपान वर्जित क्षेत्र होगा ।

इस अधिनियम के अन्तर्गत कार्य करने के लिये अधिकारियों को प्राधिकृत करने की सरकार की शक्तियां

4. (1) सरकार, सरकारी राजपत्र में अधिसूचना द्वारा एक या अधिक व्यक्तियों को प्राधिकृत कर सकती है जो कि इस अधिनियम के अंतर्गत कार्य करने के लिये सक्षम होंगे ।

(2) प्रत्येक व्यक्ति भारतीय दण्ड संहिता, 1860 (1860 का 45) की धारा 21 की उपधारा (1) के अंतर्गत जनसेवक के रूप में प्राधिकृत समझा जायेगा ।

सार्वजनिक कार्य या उपयोग के धूम्रपान वर्जित स्थानों में धूम्रपान का निषेध

5. किसी भी सार्वजनिक कार्य या उपयोग के धूम्रपान वर्जित क्षेत्र में कोई भी व्यक्ति धूम्रपान नहीं करेगा ।

सार्वजनिक वाहनों में धूम्रपान का निषेध

6. मोटर वाहन अधिनियम, 1988 (1988 का 59) के प्रावधानों के पूर्वाग्रह के बिना, कोई व्यक्ति सार्वजनिक वाहन में धूम्रपान नहीं करेगा ।

| | | |
|---|---|---|
| सिगरेट इत्यादि के विज्ञापन पर प्रतिबंध | 7. | तत्समय प्रवृत्त किसी विधि में अन्यथा किसी बात के होते हुए भी, कोई व्यक्ति किसी स्थान या किसी सार्वजनिक वाहन में ऐसा कोई विज्ञापन नहीं दे सकता जो कि धूम्रपान या सिगरेट, बीड़ी इत्यादि की बिक्री को बढ़ावा दे । |
| अवयस्कों को सिगरेट इत्यादि बेचने पर प्रतिबन्ध | 8. | कोई भी व्यक्ति 18 वर्ष की आयु से कम किसी व्यक्ति को सिगरेट, बीड़ी या धूम्रपान की ऐसी अन्य कोई वस्तु नहीं बेचेगा । |
| शैक्षणिक संस्थाओं के के समीप सिगरेट इत्यादि के भंडारण बिक्री तथा वितरण का निषेध | 9. | कोई भी व्यक्ति स्वयं या उसके आधार पर अन्य कोई व्यक्ति, किसी कालेज, स्कूल या अन्य शैक्षणिक संस्थान के आस-पास 100 मीटर की परिधि में सिगरेट या बीड़ी या धूम्रपान की अन्य ऐसी वस्तु का भंडारण बिक्री या वितरण नहीं कर सकेगा । |
| बोर्ड का प्रदर्शन | 10. | सार्वजनक कार्य और प्रयोग के स्थान का मालिक अथवा प्रबंधक अथवा प्रभारी आम जनता द्वारा आने-जाने और प्रयोग किये जाने वाले स्थानों में और उनके बाहर सुस्पष्ट स्थानों पर ऐसे बोर्ड लगायेंगे और प्रदर्शित करेंगे जिन पर स्पष्ट रूप से लिखा हो कि यह क्षेत्र या स्थान "धूम्रपान निषेध क्षेत्र है" तथा "धूम्रपान अपराध है ।" |
| शास्ति | 11. | कोई भी व्यक्ति जो प्रावधानों का उल्लंघन करता हो :-<br>§1§ धारा 5, 6 और 10 पर अर्थदंड होगा जो 100 रुपये तक बढ़ाया जा सकता है और दूसरी बार या फिर से वही अपराध करने पर कम से कम दो सौ रुपये का अर्थदंड लगाया जाएगा जो कि पांच सौ रुपये तक बढ़ाया जा सकता है । |

(2) धारा 7, 8 और 9 पर अर्थदण्ड लगाया जायेगा जो पांच सौ रुपये तक बढ़ाया जा सकता है और दुबारा या फिर से अपराध करने पर कारावास की सजा हो सकती है जो तीन माह तक बढ़ाई जा सकती है अथवा 500/- रुपये न्यूनतम अर्थदण्ड जो कि एक हजार रुपये तक बढ़ाया जा सकता है या दोनों हो सकते हैं ।

इस अधिनियम का उल्लंघन करने वाले व्यक्तियों का सार्वजनिक कार्य अथवा प्रयोग के स्थल से बेदखली

12. कोई भी प्राधिकृत अधिकारी अथवा पुलिस अधिकारी जो उप-निर की श्रेणी से नीचे का न हो ऐसे किसी भी व्यक्ति को जो अधिनियम के प्रावधानों का उल्लंघन करे सार्वजनिक कार्य और उपयोग के स्थल से बेदखल कर सकता है ।

इस अधिनियम के अधीन अपराधों को सुनवाई के लिए तथा उन्हें संज्ञेय रूप में लेने के लिए सक्षम न्याया

13. मैट्रोपालिटन मजिस्ट्रेट के न्यायालय के अतिरिक्त अन्य कोई भी कोर्ट इस अधिनियम के अधीन अपराधों को संज्ञेय रूप में नहीं लेगा अथवा उन पर मुकदमा सुनवाई नहीं चलाएगा ।

(2) धारा 5, 6 तथा 10 के अधीन अपराधों से संबंधित किसी प्राधिकृत अधिकारी को शिकायत तथा धारा 7, 8 तथा 9 के अधीन अपराध से संबंधित किसी पुलिस अधिकारी जो उपनिरीक्षक के पद से कम न हो, के प्रतिवेदन के अतिरिक्त इस अधिनियम के अधीन अपराधों को कोई न्यायालय संज्ञेय रूप में नहीं लेगा ।

संज्ञेय तथा जमानत योग्य अपराध

14. अपराध प्रक्रिया संहिता 1973 (1974 का सं02) में किसी बात के अन्यथा रहते हुए भी धारा 7, 8 तथा 9 के अधीन अपराध संज्ञेय तथा जमानत योग्य होंगे ।

| | | |
|---|---|---|
| अधिनियम के अधीन संक्षिप्त रूप से विचारणीय अपराध | 15. | इस अधिनियम के अधीन सभी अपराध अपराध प्रक्रिया संहिता 1973 (1974 का सं० 2) के अधीन संक्षिप्त विचारण के लिए दिए गए विधान से संक्षिप्त रूप से विचारणीय होंगे । |
| शक्ति प्रत्यायोजित करना | 16. | सरकार, सरकारी राजपत्र में अधिसूचना द्वारा इस अधिनियम के अन्तर्गत सरकार द्वारा प्रयोग की जाने वाली शक्तियां इसमें दी गई शर्तों, यदि कोई है तो, के अधीन इसमें उल्लिखित अधिकारियों द्वारा प्रयोग किये जाने के निदेश दे सकता है । |
| अपराधों का शमन | 17. | सरकार या इससे संबंधित सामान्य या विशेष आदेशों द्वारा प्राधिकृत कोई भी व्यक्ति कार्यवाहियों को संक्षिप्त किये जाने से पूर्वअथवा बाद में इस अधिनियम केद्वारा या अधीन दण्डनीय अपराधों का शमन कर सकता है । |
| नियम बनाने की शक्तियां | 18. | ऐसे विषय जिनके सम्बन्ध में इस अधिनियम में कोई उपबन्ध नहीं है अथवा अपूर्व प्रावधान है तथा उसकी दृष्टि से प्रावधान आवश्यक हो, प्रावधान करने तथा उनका विनियमन करने के लिए सरकार नियम बना सकती है । |

(2) सरकार द्वारा बनाएगए कोई भी नियम इसके सरकारी राजपत्र में पूर्व प्रकाशन के अधीन होगा ।

(3) इस अधिनियम के अधीन बनने वाला कोई भी नियम इसके बनने के बाद शीघ्रातिशीघ्र विधान सभा के सम्मुख प्रस्तुत किया जाएगा तथा यदि सदन इस नियम में कुछ उपांतरण के लिए सहमत होगा अथवा सदन इस बात के लिए सहमत होगा कि नियम नहीं बनाना चाहिए, इसके बाद नियम उसी उपांतरित रूप में प्रभावी होगा अथवा

प्रभावी नहीं होगा, जैसी भी स्थिति होगी तथापि इस प्रकार कोई भी उपांतरण या निष्प्रभाव इस नियम के अन्तर्गत पहले किये गये किसी कार्य की वैधता पर प्रतिकूल प्रभाव डाले बिना रहेगा ।

....

# REPORT

The Delhi Prohibition of Smoking and Non-Smokers' Health Protection Bill, 1995 was introduced in the House on 7-8-1995 . At the consideration stage an amendment was moved which reads as follows:-

> " That the Delhi Prohibition of Smoking and Non-Smokers' Health Protection Bill, 1995 be referred to a 7 member Select Committee to be nominated by the Speaker which may present its report in the House in the next session".

The motion was adopted by the House and Hon'ble Speaker was pleased to appoint the Committee for this purpose which consisted of the following:-

| | | |
|---|---|---|
| 1. | Shri Alok Kumar | Chairman |
| 2. | Dr. Harsh Vardhan<br>Minister-in-Charge of the Bill. | Member |
| 3. | Shri Vasdev Kaptan | Member |
| 4. | Shri Madan Lal Gaba | Member |
| 5. | Shri Kirti Azad | Member |
| 6. | Shri Jag Parvesh Chandra | Member |
| 7. | Shri Matin Ahmed | Member |

The Committee in all held 4 sittings on 27-11-95, 6-12-95, 13-12-95 and 15-12-95.

The minutes of the meetings are annexed with the Report.

The Select Committee adopted the Report in the sitting held on 15-12-95. The Report of the Committee

Contd.....2

is unanimous:-

" The Select Committee recommends that the Bill as amended by the Select Committee be passed".

ALOK KUMAR
CHAIRMAN

( As reported by the Select Committee )

Bill No. 6 of 1995

# THE DELHI PROHIBITION OF SMOKING AND NON-SMOKERS HEALTH PROTECTION BILL, 1995

A

BILL

to provide for prohibiting of smoking in places of public work or use and in public service vehicles in the National Capital Territory of Delhi and to make provision for other matters connected therewith.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty sixth Year of the Republic of India as follows:-

**Short title, extent and commencement** 1. (1) This Act may be called the Delhi Prohibition of Smoking and non-Smokers Health Protection Act, 1995.

(2) It extends to the whole of the National Capital Territory of Delhi.

Contd.....2

(3) It shall come into force on such date as the Government may, by Notification in the Official Gazette appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

**Definitions** 2. In this Act, unless the context otherwise require:-

(a) "advertisement" means and includes any notice, circular, wall poster, pamphlet, display on hoardings, or any visible representation made by means of any light, sound, smoke, gas or any other means which has the effect of promoting smoking and the expression 'advertise' shall be construed accordingly;

(b) "authorised officer" means a person authorised under section 4;

(c) "Delhi" means the National Capital Territory of Delhi;

(d) "Government" means the Government of the National Capital Territory of Delhi;

(e) "Legislative Assembly" means the Legislative Assembly for Delhi;

(f) "place of public work or use" means a place declared as such under section 3 and includes auditoria, hospital buildings, health institutions, amusement centres, restaurants, public offices, court buildings, educational institutions, libraries and the like which are visited by general public but does not include any open place;

(g) "official Gazette" means the Delhi Gazette;

Contd.....3

(h) "public service vehicle" means a vehicle as defined under clause (25) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);

(i) "rule" means the rule made under this Act;

(j) "smoking" means smoking of tobacco in any form whether in the form of cigaratte, cigar, beedis or otherwise with the aid of a pipe, wrapper or any other instruments.

**Declaration of no-smoking places of public work or use**

3. As soon as may be after the commencement of this Act Act and thereafter from time to time, the Government may, by notification in the Official Gazette, declare any place of public work or use in Delhi to be a no-smoking place for the purpose of this Act.

**Power of Govern-ment to authorise officers to Act under this Act.**

4. The Government may, by notification in the official Gazette, authorise one or more persons who shall be competent to act under this Act.

(2) Every person authorised under sub section (1) shall be deemed to be a public servant within the meaning of Section 21 of the Indian Penal Code 1860 (45 of 1860).

**Prohibition of smoking in places of public work or use.**

5. No person shall smoke in any place of public work or use.

**Prohibition of smoking in public service vehicles.**

6. Without prejudice to the provisions of the Motor Vehicles Act, 1988 (59 of 1988) no person shall smoke in a public service vehicle.

Contd.....4

(ii) sections 7, 8 or 9 shall be punishable with fine which may extend to five hundred rupees and in case of second or subsequent offence, shall be punishable with imprisonment which may extend to three months, or with a minimum fine of five hundred rupees, but which may extend to one thousand rupees, or with both.

**Ejection of violators of this Act from the place of public work or use.**

12. Any authorised offence or any police officer, not below the rank of sub-inspector , may eject any person from the place of public work or use who contravenes the provisions of this Act.

**Court competent to try offences under this Act and take cognizance of offences.**

13.(1) No court other than the court of a Metropolitan Magistrate shall take cognizance of, and try an offence under this Act.

(2) No court shall take cognizance of any offence under this Act except on a complaint in writing of an authorised officer with respect to offences under section 5,6 and 10 and on a report in writing of a police officer, not below the rank of sub-inspector, with respect to the offences under sections 7,8 and 9.

**Certain offences to be cognizable and bailable.**

14. Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974) offences under sections 7,8 and 9 shall be cognizable and bailable.

Contd.....6

| | | |
|---|---|---|
| **Offences under the Act to be tried summarily.** | 15. | All offences under this Act shall be tried summarily in the manner provided for summary trial under the Code of Criminal Procedure, 1973 (2 of 1974). |
| **Power to delegate.** | 16. | The Government may, by notification in the official Gazette, direct that any power exercisable by it under this Act, may also be exercised by such officer as may be mentioned therein, subject to such conditions , if any, as may be specified therein. |
| **Composition of offences.** | 17. | The Government or any person authorised by it by general or special order in this behalf, may either before or after the institution of the proceedings compound any offences made punishable by or under this Act. |
| **Power to make rules.** | 18. (1) | The Government may make rules to provide for or regulate any matter in respect of which this Act makes no provision or makes insufficient provision and provision is, in its opinion, necessary. |
| | (2) | Any rules made by the Government shall be subject to previous publication thereof in the official Gazette. |
| | (3) | Every rule made under this Act shall be laid as soon as may be after it is made before the Legislative Assembly and if the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that an such modification or annulment shall be without prejudic to the validity of anything previously done under that rule |

Minutes of the Meeting of the Select Committee constituted to examine the Delhi Prohibition of Smoking and Non-Smokers Health Protection Bill, 1995 held on 27-11-1995 at 3.00 P.M. in Committtee Room No.1, Old Sectt., Delhi.

The meeting commenced at 1600 hrs and the following were present:-

| | | |
|---|---|---|
| 1. | Shri Alok Kumar | Chairman |
| 2. | Dr. Harsh Vardhan | Member |
| 3. | Shri Vasdev Kaptan | Member |
| 4. | Shri Madan Lal Gaba | Member |
| 5. | Shri Jag Parvesh Chandra | Member |

The Committee discussed the procedure to be adopted for the consideration of this Bill. It was suggested to the Committee that the Bill should be circulated for public opinion. The members felt that this Assembly represents the people of Delhi and is competent to consider the Bill as per their wishes, and eliciting public opinion may give opportunity to the tobacco lobby or other vested interests to manipulate. Thus the idea of circulating the Bill was dropped.

The Chairman informed the Committee that Shri Ajay Maken has sent his views for consideration of the members and has requested for a personal hearing. The Committee unanimously decided to invite Shri Ajay Maken, MLA, for giving his evidence in the next meeting.

The Committee further decided to consider the Bill clause by clause after taking the evidence of Shri Ajay Maken.

The Committee then adjourned.

Minutes of the Meeting of the Select Committee constituted to examine the Delhi Prohibition of Smoking and Non-Smokers Health Protection Bill, 1995 held on 6-12-1995 at 3.00 P.M. in Committee Room No.1, Old Secretariat, Delhi.

the meeting commenced at 1500 hours and the following were present:-

| | | |
|---|---|---|
| 1. | Shri Alok Kumar | Chairman |
| 2. | Shri Vasdev Kaptan | Member |
| 3. | Shri Madan Lal Gaba | Member |
| 4. | Shri Jag Parvesh Chandra | Member |

SECRETARIAT

| | | |
|---|---|---|
| 1. | Shri P.N. Gupta | Secretary |
| 2. | Shri S.K. Sharma | Jt Secretary |
| 3. | Shri S.K. Srivastava | Committee Officer |

Shri Ajay Maken was present to give his evidence. Shri Ajay Maken stated that the major sports and cultural events are sponsored all over the world by major tobacco companies. Its sponsorship as proposed in clause 2 (a) shall be prohibited. If the Bill is passed in the present form the sports and cultural activities in Delhi would suffer as the sponsors would be constrained to shift the venue of such events to places outside Delhi such as Gurgaon, Ghaziabad, Faridabad and so on. Moreover, the mass media covers these events exhaustively and the viewers all over Delhi will still have an exposure to these advertisements on the television screen, newspapers, magazines and others. Thus he proposed that the sponsorship of sports and cultural events should be excluded from the definition of "adverttisement" in Section 2(a) of the Bill.

The members asked certain clarifications and questions from Shri Ajay Maken and considered this clause.

The matter weas left to be decided at the time of clause by clause discussions.

Contd.....2

Shri Vasdev Kaptan stated that there is a wide misapprehension amongst the people regarding the proposed ban on sale of cigarettes to minors. Similarly, the clause regarding prohibition of storing or selling cigarettes within 100 meters of educational institutions appears to be too revolutionary at the present time.

The Committee was of the view that the commencement of these clauses shoould precede by mass education and awareness about the dangers of smoking and till this happens, the implementation of these clauses should be deferred. It was emphasised that the Bill should have a provision whereby the commencement of these clauses could be postponed till these clauses become more acceptable to the general public.

The meeting came to an end at 1640 hours.

Minutes of the Meeting of Select Committee on Delhi Prohibition of Smoking and Non-Smokers' Health Protection Bill, 1995 held in Committee Room No.1 on 13-12-95 at 4.00 P.M.

1. The following were present:

| | | |
|---|---|---|
| 1. | Shri Alok Kumar | Chairman |
| 2. | Dr. Harsh Vardhan | Member |
| 3. | Shri Jag Parvesh Chandra | Member |
| 4. | Shri Vasdev Kaptan | Member |
| 5. | Shri Madan Lal Gaba | Member |
| 6. | Shri Kirti Azad | Member |

SECRETARIAT

| | | |
|---|---|---|
| 1. | Shri PN Gupta | Secretary |
| 2. | Shri SK Sharma | Jt Secretary |
| 3. | Shri SK Srivastava | Committee Officer |

DEPARTMENTAL REPRESENTATIVES

| | | |
|---|---|---|
| 1. | Shri Ramesh Chandra | Pr. Secy (Med.) |
| 2. | Shri J.D. Kapur | Secy (L&J) |

2. The Committee took clause by clause consideration of the Bill and recommended as under:-

| | |
|---|---|
| Preamble | No Change |
| Long title | No change |
| Short title | No change |
| Section 1(1)1(2) | No change |

Section 1(3) - "It shall come into force on such date as the Government may, by Notification in the Official Gazette appoint: "

Provided that different dates may be appointed

Contd......2

for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision".

Section 2- Definitions

Section 2 (a)- to be taken up in the next meeting.

Section 2 (b)- "Authorised Officer" means a person authorised under Section 4.

Section 2(c), (d), (e) No change

Section 2(f)- to be read as under:-

"Place of public work or use" means a place declared as under Sec.3 and includes auditoria, hospital buildings, he institutions, amusement centres, restaurants, public off: court buildings, educational institutions, libraries and the which are visited by general public but does not include any place.

Section 2(g), (h) and (i) - No change

Section 2 (j) - "Smoking means smoking of tobacco in any whether in the form of cigaratte, cigar, bidis, , c otherwise with the aid of a pipe, wrapper or any instruments .

Section 3 No change

Contd..

Section 4 - may be substituted as under:-

"The Government may by notification in the official Gaze authorise one or more persons who shall be competent to under this Act".

Section 4(2) - "Every person authorised under sub section (1 shall be deemed to be a public servant within the meaning Section 21 of Indian Penal Code 1860 (45 of 1860)."

Section 5- "No person shall smoke in any place of public wo or use".

Section 6, 7, 8,9 No change

Section 10 - Display and Exhibition of Board

"The owner or manager or incharge of affairs of every pla of public work or use shall display and exhibit a board at conspicuous place or places in and outside the premis visited or used by general public prominently stating that th place is a "No Smoking Zone" and that "Smoking is an Offence".

Section 11, 12, 13, 14, 15, 16, 17, 18 and 18 (1) and (2) No change

Section 18(3)- "The House of Legislative Assembly" may be rea as "Legislative Assembly".

The meeting then adjourned at 1730 hrs and decided to mee again on 15-12-95 at 3 PM.

PN GUPT

SECRETARY

Minutes of Meeting of Select Committee on Delhi Prohibition of Smoking and Non-Smokers' Health Protection Bill, 1995 held on 15-12-95 at 3.00 P.M. in Committee Room No. I.

1. The following were present:-

| | | |
|---|---|---|
| 1. | Shri Alok Kumar | Chairman |
| 2. | Dr. Harsh Vardhan | Member |
| 3. | Shri Jag Parvesh Chandra | Member |
| 4. | Shri Vasdev Kaptan | Member |

SECRETARIAT

| | | |
|---|---|---|
| 1. | Shri PN Gupta | Secretary |
| 2. | Shri S.K. Sharma | Jt Secretary |
| 3. | Shri S.K. Srivastava | Committee Officer |

DEPARTMENTAL REPRESENTATIVES

| | | |
|---|---|---|
| 1. | Shri Ramesh Chandra | Pr. Secy(M) |
| 2. | Shri JD Kapur | Secy(L&J) |

2. The Committee confirmed the minutes of the meeting held on 13-12-95.

3. The Committee considered clause 2(a) of the definition and decided that the amended clause will read as under:-

> "Advertisement means and includes any notice, circular, wall poster, pamphlet, display on hoardings, or any visible representation made by means of any light, sound, smoke, gas or any other means which has the effect of promoting smoking and the expression 'advertise' shall be

4. The Committee further considered Section 7 of the Bill and recommended that the word "directly or indirectly" be deleted. The amended clause will now read as under:-

> " 7- Notwithstanding anything contained in any other law for the time being in force, no person shall advertise in any place and any public service vehicle which may promote smoking, or the sale of cigarettes and beedis etc.".

5. The Committee further authorised the Chairman of the Committee Shri Alok Kumar to present the Report and in his absence Shri Jag Parvesh Chandra.

SECRETARY